

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 2.86/2007

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SECTION OFFICER (Judl.)

Khalid  
18.10.17

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

1. Original Application No. 286/07
2. Miss Petition No. \_\_\_\_\_
3. Contempt Petition No. \_\_\_\_\_
4. Review Application No. \_\_\_\_\_

Applicant(s) Krishna Chelanam Chindan VS Union of India & Ors

Advocate for the Applicants... Mr. D. K. Das,  
Ms. L. Jagori Ahmed.....

Advocate for the Respondent(s): Mrs. Counsel.....

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs. 50/- deposited vide IPO/BD No. 64 E. 359800 Dated 27.8.07	08.11.07	Heard Mr. D. K. Das, learned counsel for the Applicant. The applicant was placed under suspension in contemplation of a disciplinary proceeding. The service of the applicant is located within the State of Sikkim. The Calcutta Bench of the Tribunal will exercise its jurisdiction in the matter.
<u>petitions, copies for some notices are received with envelope. Copy of served.</u>		Therefore, the application is withdrawn.
		<i>allowed to be</i>
		<i>Member(A)</i>
	15.11.07	
<u>copy of the order has been sent to the Dftee. for issuing the same to the applicant as well as to the Respondent No 4, by post.</u>		
<u>order issued vide D/ Nos. 1483 &amp; 1484 D. 21.11.07</u>		

*K. Chindan*  
Member(A)

*Das*

15.11.07

copy of the order has  
been sent to the Dftee.  
for issuing the same to the  
applicant as well as  
to the Respondent No 4, by  
post.

*order issued vide  
D/ Nos. 1483 & 1484  
D. 21.11.07*

*O. 1.807*

२८ NOV 2001

गुवाहाटी न्यायालय  
Guwahati Bench

3

SYNOPSIS / LIST OF DATES.

1988 The Applicant was appointed as Post Graduate Teacher in English in the Navodaya Vidyalaya Samiti. The initial appointment of the Applicant was at Bastar in Chattisgarh district.

2003 The Applicant was transferred to the State of Meghalaya wherein he rendered his services for 3 years.

2006 The Applicant was transferred and posted at J.N.V. Ravangla where he accordingly joined on 1<sup>st</sup> of june 2006.

20.10.2006 A girl student by the name of Miss. Madhuri Verma , along with two other girls came to the quarters of the Applicant to watch television as their parents had not arrived to take them back home for the ensuing Diwali vacations. The Applicant and his wife(who is also a teacher in the samiti and was also posted at J.N.V.Ravangla) allowed them to watch T.V.

21.10.2006 The said girl student Ms. Madhuri Verma requested the Applicant to give her the share of the fruit distributed for which purpose the Applicant and the girl moved to the store where she took her fruit.

27.10.2006 To the shock and surprise of the Applicant after more than 6 days the father of the said girl student, Sri Ram Prakash lodged a complaint against the Applicant alleging misbehavior with his daughter. (Annexure B; Pg- )

28.10.2006 The Respondent No. 4 called for an explanation from the Applicant with regard t the same. Further the Respondent No. 4 was also pleased to constitute a Committee of four staff members to enquire into the allegations. (Annexures C1,C2; Pg- )

29.10.2006 The Applicant submitted his explanation denying the allegations as totally baseless and inventions of a fertile imagination. (Annexure D; Pg- )

30.10.2006 The Applicants wife also made a representation to the authorities stating inter alia that no untoward incident had taken place in their quarter and that the allegations made against her husband were baseless. (Annexure-E; Pg- )

30.10.2006 The Enquiry Committee so constituted by the Respondent No. 4 after looking into the entire matter submitted its opinion vide a Report dated 30.10.2006, wherein it was unanimously held that the allegations were baseless and that the conduct of the Applicant could not be faulted with. (Annexure-F ; Pg- )

19.11.2006 To the shock of the Applicant despite the Enquiry Committee having held in the favour of the Applicant, an F.I.R was lodged against the Applicant under section 354 of the I.P.C (Annexure G; Pg- ).

27.11.2006 The Applicant was placed under suspension in contemplation of a disciplinary proceeding. (Annexure H ; Pg- )

21.02.2007 The Complainant, Sri Ram Prakash having realized his mistake, by a letter addressed to the Respondent No.3, was pleased to state that the Applicant was innocent and that no departmental proceeding should be initiated against him. Further the girl student Ms. Madhuri Verma also wrote to the Respondent No.3 admitting her mistake and clearly stating that the Applicant was innocent. (Annexures- I 1;I 2;Pgs- )

21.02.2007 The Complainant further wrote to the authorities that he would like to reach a compromise in the matter. (Annexure-J; Pg- )

24.02.2007 The case which was pending before the Judicial Magistrate Namchi, was transferred to the Lok Adalat and was registered as L.A. Case No.4/2007.

09.03.2007 The Lok Adalat duly considered the Joint Petition of compromise filed by the Applicant along with the said Sri Ram Prakash and was pleased to allow the petition by compounding the case under section 354 of I.P.C. and acquitted the Applicant of all charges. (Annexure-K; Pg- )

March 2007 The Applicant appeared before the Enquiry Committee, which was conducting the Summary Trial under the provisions of the Notification, dated 20.12.1993 and placed the relevant documents regarding the innocence of the Applicant. The authorities at no point of time gave any intimation to the Applicant with regard to their findings of the said enquiry.

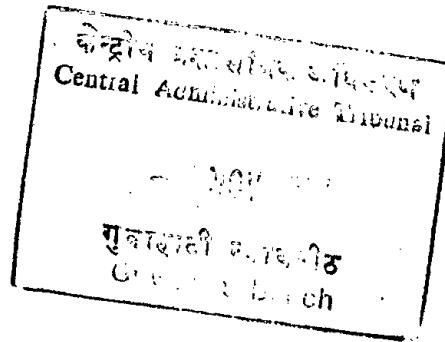
18.06.2007 The Respondent No. 2 in a most whimsical manner after a lapse of more than 3 months, was pleased to issue the impugned Order dated 18.06.2007, terminating

the services of the Applicant under the provisions of the said Notification.  
(Annexure-L; Pg- )

26.06.2007 The Respondent No. 3 communicated the impugned Order dated 18/06/2007 to the Applicant vide impugned Order dated 26.06.2007. (Annexure-M; Pg- )

24.07.2007 The Applicant made several representations to the authorities for revoking his termination Order and to reinstate him in service. However no response has been forthcoming from the respondents till date. (Annexure- N; Pg- )

Having run from pillar to post for revocation of his termination Order and for reinstating him in service, without any redressal of his grievances, the Applicant has approached this Hon'ble Tribunal for the interests of justice.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

केंद्रीय प्रशासनिक विधायक  
Central Administrative Tribunal

O.A. No. 286 of 2007

— 7 NOV 2007

गुवाहाटी व्यायामी  
Guwahati Bench

Sri Krishnan Chelaran Chindan

....Applicant

— VERSUS —

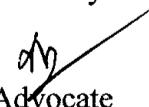
Union of India & Ors.

...Respondents.

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Filed by

  
Advocate

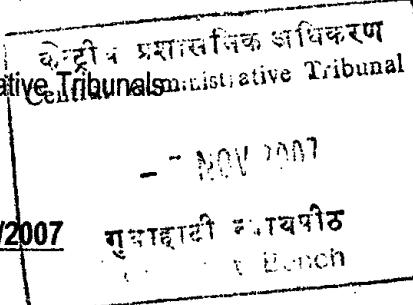
  
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**THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals Act, 1985.)

ORIGINAL APPLICATION NO. 286 /2007



BETWEEN

Sri Krishnan Cheralan Chindan,  
Son of Late C. K. Chindan,  
Cheralam House, P.O. Kadumeni,  
Vill – Cherupazhe, District – Kasarapad,  
Kerala – 670511

Current address:-

Jawahar Navodaya Vidyalaya Campus,  
Ravangla, Dist. South Sikkim, Sikkim

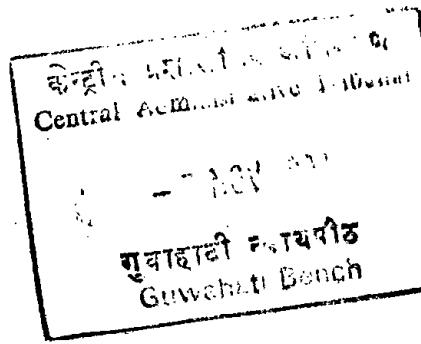
.... APPLICANT

-AND -

1. The Union of India,  
Represented by the Secretary to the Govt. of India  
Ministry of Human Resources Development  
New Delhi
2. The Navodaya Vidyalaya Samity,  
Represented by its Commissioner,  
A-28, Kailash Colony,  
New Delhi – 110048
3. The Deputy Commissioner,  
Navodaya Vidyalaya Samity,  
Regional Office, Nongrim Hills,  
Shillong, Meghalaya – 793003
4. The Principal,  
Jawahar Navodaya Vidyalaya, Ravangla,  
South Sikkim, Sikkim.

Filed by Applicant  
through Delegit K. Das  
Advocate X. 11.07

K. Das



5. Sri Ram Prakash Verma,  
S/o of Surya Prashad Verma,  
Purani Kotwali, Karvi,  
Chitrakoot, U.P.

.... RESPONDENTS.

### DETAILS OF THE APPLICATION

#### I. PARTICULARS OF ORDERS AGAINST WHICH THIS APPLICATION IS MADE:

The instant application has been preferred against the impugned order issued under Memo No. F.No.9-48/2006-NVS (Estt) dated 18.06.2007, whereby the Respondent No.2 in exercise of powers conferred under provisions of notification dated 20.12.1993 of the Navodaya Vidyalaya Samity terminated the services of the Applicant with immediate effect. The instant application is further directed against the impugned order under memo No. F.27/2000/NVS (SHR)/Pers/1292 dated 26.06.2007, whereby the impugned termination order dated 18.06.2007 has been communicated to the Applicant by the Respondent No.3.

#### II. JURISDICTION OF THE TRIBUNAL:

The Applicant further declares that the subject matter of the case is well within the jurisdiction of this Hon'ble Tribunal.

#### III. LIMITATION:

The Applicant further declares that the instant application has been filed within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

#### IV. FACTS OF THE CASE:

IV.1 That the Applicant is a citizen of India and as such is entitled to all the rights, privileges and protections guaranteed to the citizen of India under the Constitution of India and the laws framed thereunder. The Applicant is a permanent resident of the State of Kerala and prior to the termination of his services was posted at Ravangla in South Sikkim district in the state of Sikkim.

IV.2 That the Applicant states that he was appointed as Post Graduate Teacher (PGT) in English in the year 1998. The initial appointment of the Applicant was at Jawahar Navodaya Vidyalaya (herein after referred to as JNV in short), Bastar, Chattisgarh.

- 20/11/2007

गुवाहाटी न्यायालय  
Guwahati Bench

A copy of the appointment order of the Applicant dated 20.11.98 is annexed herewith and marked as ANNEXURE - A.

IV.3 That the Applicant states that in the year 2003, by his willingness he came on transfer to JNV, Jowai in the State of Meghalaya. He worked in JNV, Jowai for nearly 3 years.

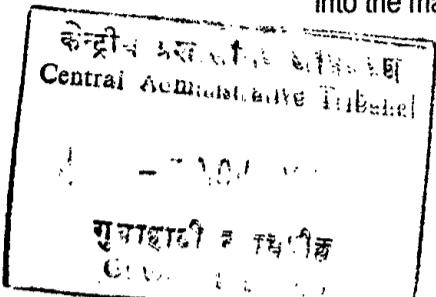
IV.4 That, the Applicant, in the year 2006, was transferred to JNV, Ravangla in the district of South Sikkim, Sikkim. The Applicant, accordingly, joined there on 1<sup>st</sup> June, 2006. The applicant thereafter continued to discharge his duties to the best of his ability and to the satisfaction of all concerned.

IV.5 That, the Applicant states that while he was sincerely rendering his services, on 20.10.2006, while most of the students had proceeded home for Deepawali vacation, some girl students came over to his quarter and requested him to watch television in his room, since their parents had not come to take them till then. While these students were watching TV, he and his wife were sitting outside the room. Suddenly his Mobile rang and he went inside to get the same and then came out again. Further, on 21.10.2006, one girl student, namely Miss Madhuri Verma, told the Applicant in the morning that she had not received her share of the fruit distributed and requested the Applicant to give her one. On such a request being made, the Applicant along with the girl student moved to the store room, where the Applicant stood outside the room while she was taking the fruit.

IV.6 That, however, to the utter shock and surprise of the Applicant, he subsequently came to learn that the aforesaid two incidents were completely distorted and twisted and the said girl student, namely, Miss Madhuri Verma complained to her House Mistress about the misbehaviour of the Applicant with a request 'not to disclose it to anyone'. To the further surprise of the Applicant, no complaint was lodged by the said Miss Madhuri Verma till 27.10.2006, on which date the Applicant along with his wife was to leave for Kerala, his home town to see his ailing mother. However, before he could proceed on his journey, he came to learn through reliable sources that the girl student Miss Madhuri Verma had spoken to the Music teacher, her House Mistress and also to her father alleging certain misbehaviours against the Applicant. Based on such allegations, the father of Miss Madhuri Verma, one Sri Ram Prakash (Teacher) vide his letter dated 27.10.2006 addressed to the Principal, JNV, Manikpur, Janpad, Chitrakut (U.P.) made a complaint stating, inter alia, that his daughter Kumari Madhuri Verma, who was a student of Class-IX of the said JNV, Manikpur and was under migration to Sikkim JNV, Ravangla had informed him over telephone that



"during the Diwali vacation while she was alone in her room, the English teacher Sri Krishnan C.C. came into her room and tried to molest her and tried to touch her body as well. On complaining, he left the room .....". Accordingly, the said Sri Ram Prakash requested the Principal, JNV, Manikpur, Chitrakut to look into the matter and take action against the teacher concerned.



A translated copy of the said letter dated 27.10.2006 of the said Sri Ram Prakash is annexed herewith and marked as ANNEXURE - B.

IV.7 That, in pursuance thereof, the Principal, JNV, Ravangla, i.e. the Respondent No.4, on 28.04.2006 vide letter under memo No. F. 2-8/JNVSS/2006-2007/Admn./373 was pleased to call for an explanation from the Applicant with regard to the said incident. The Respondent No.4 further vide an Office Order issued under Memo No. F. 2-8/JNVSS/2006-2007/Admn./374-377 dated 28.10.2006 was pleased to constitute a Committee consisting of 4 staff members to find out the facts regarding the relating to Applicant and the girl student.

Copies of the letter of the Respondent No.4 dated 28.10.2006 to the Applicant as well as the Office Order dated 28.10.2006 constituting the Committee are annexed herewith and marked as ANNEXURE - C1& C2 respectively.

IV.8 That, in response to the said letter dated 28.10.2006, the Applicant, vide his letter dated 29.10.2006 addressed to the Respondent No.4, submitted his explanation regarding the alleged incident, wherein the Applicant categorically denied the allegation leveled against him as totally baseless, contrary to facts and as an invention of a fertile imagination.

A typed copy of the explanation of the Applicant dated 29.10.2006 is annexed herewith and marked as ANNEXURE - D.

IV.9 That, the Applicant at this stage further deems it pertinent to state that the wife of the Applicant Mrs. Anne John, who is a TGT Science teacher in the same Vidyalaya, i.e. JNV, Ravangla also wrote to the Principal on 30.10.2006, wherein she categorically denied any such untoward incident happening in their quarter since she was present in the quarter all along.

ग्रन्थालयी न्यायालय  
Gwalior Bench

A typed copy of the letter dated 30.10.2006 of the wife of the Applicant is annexed herewith and marked as ANNEXURE - E.

IV.10 That, in pursuance of the Office order dated 28.10.2006 of the Respondent No.4, whereby a Committee was constituted, the said Committee enquired into the matter and submitted its report to the Principal on 30.10.2006 after having looked into all aspects of the matter and having given due regard to the compliant of the girl student, namely Miss Madhuri Verma. The said Committee in its report submitted on 30.10.2006 categorically stated that all teachers as well as students had unanimously held in favour of the conduct and behaviour of the Applicant and held that maligning the dignity and character of any teacher on baseless and ambiguous allegations is not right.

A translated copy of the report of the Enquiry Committee dated 30.10.2006 is annexed herewith and marked as ANNEXURE - F.

IV.11 That, the Applicant at this stage further deems it pertinent to mention herein that in connection with the said incident, the Assistant Commissioner of Navodaya Vidyalaya Samity visited the Vidyalaya on 05.11.2006 and allegedly conducted an enquiry and left on 06.11.2006. It is categorically stated that on being enquired, the Applicant had accepted the fact that allowing the girl students to watch television in his room was a mistake. At no point of time did the Applicant ever admit to any of the allegations made against him by the said girl student. It is also to be noted that the Applicant was never informed about any report being submitted by the said Assistant Commissioner, if any. Since no further communication was forthcoming from the authorities, the Applicant was under the bonafide belief that the report of the Enquiry Committee dated 30.10.2006 had been accepted and the matter laid at rest there itself.

IV.12 That, however to the utter shock and surprise of the applicant, on the basis of the complaint made by the said Sri Ram Prakash, Ravangla P.S. case No. 24(11) 06 dated 19.11.2006 was registered under Section 354 of the I.P.C against the Applicant herein. In pursuance to such registration of the F.I.R., the Applicant was arrested on 25.11.2006 and was subsequently released on Bail on the same date, i.e. 25.11.2006.

A copy of the said F.I.R. dated 19.11.2006 is annexed herewith and marked as ANNEXURE - G.



गुरुदासी = तद्यता

IV.13 That, in pursuance thereof, disciplinary proceeding was contemplated against the Applicant and vide order dated 27.11.2006, the Respondent No.3 vide order under memo No. F.NVS (SHR)/Pers./C.C. Krishnan/06/3739 dated 27.11.2006, the Applicant was placed under suspension.

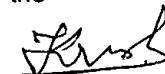
A copy of the said Suspension order dated 27.11.2006 is annexed herewith and marked as ANNEXURE – H.

IV.14 That, subsequently on 15.12.2006, the Investigating Officer submitted the final report / charge sheet in the said Ravangla P.S. case No. 24(11)06, stating inter-alia that a prima facie case under Section 354 I.P.C. could be made out against the Applicant.

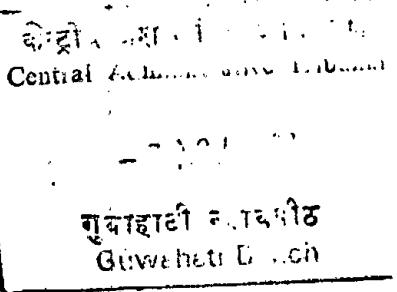
The Applicant craves leave of this Hon'ble Tribunal to produce copies of the final report / Charge Sheet dated 15.12.2006.

IV.15 That, the Applicant deems it pertinent to mention here that while investigating the case, the Investigating Officer did not take into consideration various aspects of the matter, particularly the contradictory statement made by the girl student, i.e. Kumari Maduri Verma in her deposition before different officials at different point of time. The allegations leveled against the Applicant was totally false and malafide and were made with the sole intention of damaging the reputation of the Applicant. The complainant, i.e. Shri Ramprakash (father of the girl student Madhuri Verma) on having realized his mistake, and on having come to know about the mischief played by his daughter vide letter dated 21.02.2007 addressed to the Respondent No.3 clearly stated that the Applicant was innocent and that the allegations leveled against him were baseless. It was further requested by the said Shri Ram Prakash that no departmental proceeding should be initiated against the Applicant and he should be acquitted of all charges / allegations.

IV.16 That, as stated hereinabove, the complainant, i.e. Shri Ram Prakash realized that the allegations leveled against the Applicant were baseless and accordingly vide his letter addressed to the Respondent No.3 was pleased to categorically state that the Applicant was innocent and no such incident had occurred with her daughter. A further statement to the same effect was also made by the girl student concerned, i.e. Kumari Maduri Verma vide her letter addressed to the



Respondent No.3. The Applicant was also informed about the same by the said Shri Ram Prakash.



Translated copies of the letters of Shri Ram Prakash and Kumari Maduri Verma addressed to the Respondent No.3 are annexed herewith and marked as ANNEXURE – I1 & I2 respectively.

IV.17 That, it is further stated that said Shri Ram Prakash vide another letter dated 21.02.2007 further specified that he would like to reach a compromise with regard to the dispute pending in the Court against the Applicant. Accordingly, the case which was pending before the Judicial Magistrate at Namchi was transferred to the Lok Adalat on 24.02.2007. The said case was registered as Lok Adalat case No. 4/07 and the next date fixed was 09.03.2007. Subsequently, on 09.03.2007 a joint petition of compromise was filed by the complainant along with the Applicant. The Lok Adalat, vide order dated 09.03.2007, was pleased to allow the compromise Petition by compounding the case under Section 354 of the I.P.C. and consequently acquitted the Applicant of all charges.

A translated copy of the letter dated 21.02.2007 of Shri Ram Prakash is annexed herewith and marked as ANNEXURE – J

Copies of the order sheet dated 24.02.2007 and 09.03.2007 of the Lok Adalat in Lok Adalat Case No. 4/07 are annexed herewith and marked as ANNEXURE – K

IV.18 That, however, in the meantime the Respondent authorities vide letter dated 16.01.2007 informed the Applicant that a summary trial under Samities notification dated 20.12.1993 is scheduled to be held on 23.02.2007 to enquire into the allegations leveled against him. The Applicant was accordingly directed to appear before the Committee so constituted for the said purpose.

IV.19 That, the Applicant accordingly appeared before the said Committee and duly placed the Orders of the Lok Adalat dated 09.03.2007 as well as the statements so made by the girl student Kumari Madhuri Verma and her father. After appearing before the Committee no further communication was ever made by the authorities with regard to the consequence of the Summary Trial to the Applicant. As such, the Applicant was under the bonafide belief that the matter had laid at rest.

However, to the utter shock and surprise of the Applicant, after a period of almost 3 (three) months the Respondents authorities in a most whimsical and arbitrary manner considering the Report of the Enquiry Committee dated 30.10.2006, the letter dated 21.02.2007 of Shri Ram Prakash and the order dated 09.03.2007 of the Lok Adalat in Lok Adalat Case No. 4/07, came to an adverse conclusion. The Respondent No.2 in a high handed and arbitrary exercise of power passed an Order on 18.06.2007 under Memo No F.No.9-48/2006-NVS (Estt), whereby the Applicant was terminated from his service in exercise of powers under the Notification dated 20.12.1993. The Respondent Authority while issuing the said order of punishment against the Applicant completely overlooked the findings of the Committee which was constituted for the said purpose and the Orders of the Lok Adalat, which were arrived at after taking into consideration all necessary evidence. Moreover, the Respondent Authority most deliberately failed to show any genuine and cogent reason for its disagreement with the findings of the Enquiry Committee in its report dated 30.10.2006. Be it stated herein that the said impugned Order of termination dated 18.06.2007 was forwarded to the Applicant by the Respondent No.3 on 26.06.2007.

A Copy of the Impugned Order dated 18.06.2007 and impugned Order dated 26.06.2007 are annexed herewith and marked as ANNEXURE – L & M respectively.

IV.20 That the Applicant humbly begs to state that the Applicant has been serving the Samiti with outmost sincerity and devotion to the satisfaction of all concerned. The Applicant has the highest regard towards the Samiti and it has been his persistent endeavor to provide the best of service in all possible ways. It is pertinent to mention herein that the Applicant had never taken any undue advantage of his position as has been alleged and there has never been any blemish in his service career. The Applicant further begs to state at this stage that if the impugned Order dated 18.06.2007 is allowed to stand and the Applicant is dismissed from service, the same would cause great prejudice to the Applicant herein. As such, that the

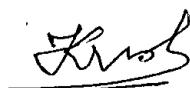


Order dated 18.06.2007 is liable to be set aside and quashed and the matter ought to be remitted to the Concerned/ Respondent Authority for a fresh consideration of the entire matter. Be it stated herein that since the Order of termination of his services has been issued, the Applicant has been running from pillar to post before the Respondent Authorities for revoking the Order of termination by way of various representations and filing appeals. The Applicant's wife has also made representations before the authorities. However, the same has fallen on deaf ears and has failed to evoke any response from the authorities. Hence the humble Applicant has no other alternative remedy for redressal of his grievances but for approaching this Hon'ble Tribunal by way of the instant O.A.

A copy of one such representation dated 24.07.2007 is annexed herewith and marked as ANNEXURE-N.

**V. GROUND FOR RELIEF/S WITH LEGAL PROVISIONS:**

- a. For that, the Respondent Authority has completely failed to appreciate the findings (which was duly recorded by the Inquiry Committee in its report dated 30.10.2006) while issuing the impugned Order dated 18.06.2007. The Respondent Authority by choosing to overlook the evidences on record has passed the impugned order of termination dated 18.06.2007 in a most whimsical manner, which is ex-facie bad in law and hence not sustainable.
- b. For that the Respondents authorities have failed to consider the Enquiry Report dated 30.10.2006 so submitted by the Enquiry Committee as well as the Order passed by the Hon'ble Lok Adalat in Case No 4/2007 and in a most high handed exercise of power have dismissed the Applicant herein without any cogent reason.
- c. For that the Respondent authorities have acted in a manner contrary to all the settled and established principles of service jurisprudence in dismissing the Applicant from service. It was incumbent upon the respondents to consider the case of the Applicant in the light of the findings of the Enquiry Committee in its report dated 30.10.2006 and the Order passed by the Lok Adalat in Case No. 4 of



2007. Not having done the same amounts to a violation of the principles of natural justice and administrative fair play.

- d. For that considering the fact that the girl student who had initially lodged the complaint as well as the father of the said girl student, having withdrawn the complaint and having themselves specifically stated with regard to the innocence of the Applicant, it was incumbent upon the Respondent Authorities to have given due weightage to the same, prior to issuing the impugned termination order dated 18.06.2007 (Annexure-L). The Respondent Authorities by choosing to ignore all the cogent and essential material on record, have blatantly abused the powers vested in them by issuing the impugned order of termination. The same is accordingly liable to be set aside and quashed.
- e. For that the facts and circumstances that have narrated herein above clearly reveal that the enquiry so conducted against the Applicant by the Committee constituted by the Principal, Jawahar Navodaya Vidyalaya, Ravangla was in favour of the Applicant. Also, the compromise petition filed by the complainant himself, clearly reflects the innocence of the Applicant. However, the Respondent Authorities have deemed it fit to ignore the findings reached by their own Committee as well as the evidences on record and without informing the Applicant, the reasons for differing with such findings have deemed it fit to terminate the services of the Applicant *vide* impugned Order dated 18.06.2007. The same being arbitrary and malafide is liable to be struck down and quashed.
- f. For that the actions of the respondent authorities in dismissing the Applicant has highly prejudiced the rights and interest of the Applicant. The Respondent authorities by acting in such a manner have deprived the Applicant of his legitimate rights, privileges and protections guaranteed to the citizens of India under the Constitution of India and the laws framed thereunder. Such actions of the authorities have gravely prejudice the Applicant and has had adverse civil consequences on him as well. The said impugned Order dated 18.06.2007 is accordingly liable to be quashed and set aside.
- g. For that the balance of convenience is strongly in favour of the Applicant and as such this Hon'ble Court may be pleased to intervene into the matter and set aside the ~~impugned~~ Order dated 18.06.2007 as well as the communicating order dated 26.06.2007 and direct the Authorities to reinstate the Applicant to his ~~post~~ as TGT, English with ~~all~~ consequential benefits.

प्रशासनिक अदायक  
Administrative Tribunal

- 7 NOV 2008

गुवाहाटी न्दायदीठ  
Guwahati Bench

h. For that the impugned Order dated 18.06.2007 passed by the Respondent Authority is beyond the purview of service jurisprudence and hence liable to be interfered with by this Hon'ble Court.

i. That this application is made bonafide and for the cause of justice.

**VI.**

**DETAILS OF REMEDIES EXHAUSTED:**

That the Applicant declares that he has no other alternative and efficacious remedy available to him except by way of this instant application.

**VII.**

**MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:**

That the Applicant declares that no such writ petition or suit has been filed regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

**VIII.**

**RELIEFS SOUGHT FOR:**

Under the facts and circumstances stated above, the Applicant humbly prays that Your Lordships be pleased to admit this application and issue a notice to the respondents to show cause as to why the reliefs sought for by the Applicant shall not be granted, call for the records of the case and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following reliefs:

- a. Set aside/quash the impugned Order of termination issued by the Respondent No.2 under Memo No.F.No.9-48/2006-NVS (Estt) dated 18.06.2007 (Annexure-L).
- b. Set aside/quash the impugned Order of communication dated 26.06.207 issued by the Respondent No.3 (Annexure-M).
- c. Direct the Respondent authorities to consider the case of the Applicant for reinstatement to the post of Post Graduate Teacher (PGT) in English with retrospective effect.
- d. Direct the Respondent authorities to make payment of all the pecuniary dues of the Applicant including arrear salary after reinstating the Applicant to the post of Post Graduate Teacher (PGT), English with retrospective effect.

সুস্থিতা প্রতিষ্ঠা  
সুস্থিতা প্রতিষ্ঠা

e. Costs of the application.

f. Any other relief or reliefs to which the Applicant is entitled to, under the facts and circumstances of the case as may be deemed fit and proper by the Hon'ble Tribunal.

**IX. PARTICULARS OF THE IPO.**

i. I.P.O. NO. : 64E 359800  
ii. Date of Issue : 27.8.07  
iii. Issued from : Gauhati  
iv. Payable at : Gauhati

**X. DETAILS OF ENCLOSURES:**

As stated in the Index.



গুৱাহাটী বিধায়ক  
Guwahati Bench

### VERIFICATION

I, Shr Krishnan Cheralan Chindan, son of Late C. K. Chindan, aged about 43 years, permanent resident of Cheralan House, P.O.-Kadumeni, Via Cherupuzha, Dist- Kasaragod, Kerela-670511, do hereby solemnly affirm and verify that I am the Applicant in the instant application and as such, I am fully conversant with the facts and circumstances of the case. The statements made in Paragraphs I.4, III.4 to IV.4, IV.5(pt), IV.6(pt), IV.7, IV.8, IV.9, IV.10(pt), IV.12, IV.13, IV.15(pt), IV.16(pt), IV.17, IV.18, IV.19, IV.20 are true to my knowledge and those made in Paragraphs IV.5(pt), IV.6(pt), IV.10(pt), IV.11, IV.14, IV.15(pt), IV.16(pt) being matters of records are true to my information derived therefrom and the rest are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 7<sup>th</sup> day of November, 2007 at Guwahati.

*Krishnan C. C.*

SIGNATURE OF THE APPLICANT

160, ZONE-II, MP NAGAR  
Bhopal-462 011

/SC/RVS(S.L)/List. II

Dated: 20.11.98

Shri Krishnan C.C.,  
Standard Building, 1st Floor,  
Azad Road, Rajgangpur,  
Sundergarh (Orissa) Pin-770 017.

Sub: OFFER OF APPOINTMENT TO THE POST OF PGT(English)  
IN NAVODAYA VIDYALAYA SAMITI - REG.

Sir/Madam,

On the recommendation of the Selection Committee, I am directed to offer you a post of PGT (English) on temporary basis in Navodaya Vidyalaya Samiti on the following terms and conditions:

1. The scale of pay attached to the post is Rs.6500-200-10500/-. Your initial pay in this scale will be fixed in accordance with the normal rules and you will also, in addition, be eligible for usual allowances admissible under the rules and orders in force from time to time in Samiti.
2. You will be on probation for a period of two years from the date of appointment extendable as permissible under the rules at the discretion of the Competent Authority. Failure to complete the period of probation to the satisfaction of the Competent Authority, or if found unsuitable for the post during probation period, will render you liable to be discharged/terminated from service at any time without any notice or without assigning any reasons thereto.
3. You will not be entitled to any travelling allowances for joining the post.
4. Your appointment will be subject to your being found medically fit by the Competent Authority for appointment to the aforesaid post. This offer of appointment is liable to be cancelled if you are not found medically fit. You are, therefore, advised to bring your medical certificate of fitness from a Civil Surgeon in the enclosed proforma, at the time of joining the post.
5. Your appointment will further be subject to your character and antecedent verification report being found satisfactory by appropriate authority(ies) and your being declared fit for the post in the Samiti.
6. Female candidate should certify that she is not in the family way at the time of acceptance of the appointment. If, however, she is pregnant of 12 weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer would be treated as withdrawn for the present. However, the appointment would be held in abeyance until her confinement is over. She would be medically re-examined and declared fit six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate.

Contd... P.2/-

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ADVOCATE

from a Civil Surgeon. She would indicate when her delivery is expected and also should inform the date of delivery soon after taxes place. In case, the candidate fails to comply with these instructions, her candidature would not be considered and no further correspondence in this regard will be entertained from her. On production of medical fitness certificate, she will be considered for appointment to the post for which she has been selected for.

7. In case you do not possess B.Ed. Degree at the time of appointment, it should be noted that this offer of appointment is purely provisional till you acquire B.Ed. Degree and you will have to acquire B.Ed. Degree within a period of two years, failing which, your services are liable for termination. Further, your seniority in the grade/cadre shall be reckoned from the date of acquiring B.Ed. Degree i.e. with effect from the date of declaration of the B.Ed. Degree. You are required to furnish an undertaking, to the effect that you are aware/accepts this condition while accepting the appointment, at the time of your joining the post.

8. On appointment, you will be required to take an oath of allegiance to the Constitution of India and make a solemn affirmation to that effect.

9. The appointment will be further subject to the submission of a marital declaration and in the event of your having more than one spouse living, the appointment will subject to your being exempted from the enforcement of the requirement in this behalf.

10. You shall declare your Home Town within a period of six months of your joining the duty in the Samiti.

11. You shall have to submit the above mentioned documents in the prescribed proforma being provided by the Regional Office and the following documents duly attested by an Officer not less than a Class-II Gazetted Officer (Self-attested copies will not be accepted) to the Principal of the Navodaya Vidyalaya concerned (where you are posted) at the time of your joining:-

- i) Degree/Diploma Certificate of Educational Qualifications;
- ii) Secondary School/SSLC Certificate issued by the Board indicating your date of birth;
- iii) Discharge Certificate/Relieving Order, in original from the previous employer, clearly indicating whether you have been relieved after acceptance of your resignation or your lien has been retained in your Parent Organisation. In case your lien has been retained by your Parent Organisation, then in the event of transfer of your services/repatriation to your parent organisation, the Samiti will not be liable to pay leave, salary and pension contribution.
- iv) Production of original certificate from the Competent Authority viz. the District Magistrate/Deputy Commissioner/ Collector etc. of your District to the effect that you belong to Other Backward Class/SC/ST in case you belong to any of these categories. In case of OBC, the certificate should be to the effect that you are not covered under Creamy Layer category.
- v) Last Pay Certificate, issued from your Parent Organisation at the time you are relieved in original.

You are also requested to fill in and submit the following proforma at the time of joining the duty :-

- i) Details of family;
- ii) Attestation form in triplicate. Photo on each form may be signed and the form attested by one of the authorities mentioned on page-7 of the form.

Contd... P.2/-

Other conditions of service will be governed by the relevant rules and orders in force from time to time in Samiti.

The appointment carries with the liability to serve in any part of India.

If any declaration or information furnished by you proves to be false or if you are found to have wilfully suppressed any material information at any time for getting this job or otherwise, you will be liable to removal from service and to such other action as the Samiti may deem fit.

In case, you accept the offer on the terms and conditions contained in this letter, you may report to the Principal, Jawahar Navodaya Vidyalaya, Barasoor, Dist. Bastar (MP)

latest by 07.12.98. No further extension of joining time will be allowed and in case, you fail to report for duty by the above mentioned date, the offer of appointment will be treated as withdrawn and no further correspondence will be entertained.

16. It is compulsory to all the directly appointed candidates to subscribe for the Navodaya Vidyalaya Samiti Employees Group Insurance Scheme & C.P.F. Scheme.

Yours faithfully,

(S.C. RATH)  
Deputy Director (I/c.)

Copy to :

1. The Principal, Jawahar Navodaya Vidyalaya, Bastar (MP) for information and necessary action. He is requested to please verify the original certificates/documents of the candidate and ensure that the candidate fulfills all the requirements prescribed for the post before he/she is allowed to join the post. In case the individual concerned do not possess B.Ed. Degree at the time of joining the post, he is requested to obtain an undertaking from him/her to the effect that he/she accepts the condition stipulated at Clause-7 of the offer of apptt. relating to termination of services in case non-acquiring of B.Ed. Degree within a period of two years and reckoning of seniority while accepting/ joining the post. In case of any omission or commission is noticed in this regard, the Principal will be held accountable. After verification, the relevant records of the individual may be kept in his/her Personal File for record. He/She is also requested to intimate the date of joining of the individual concerned telegraphically to this office.
2. Recruitment File.
3. School File.

Deputy Director (I/c.)

TRANSLATED COPY

ANNEXURE-B

To:

The Principal,  
Jawahar Navodaya Vidyalaya,  
Manikpur,  
Janpad, Chitrakoot.

Sir,

With respect this is to inform you that the daughter of the Applicant, Kumari Madhuri Verma is a student of Class-IX. She has been sent to JNV, Ravangla, in Sikkim from your school on migration. In a telephonic conversation, the applicant's daughter Kumari Madhuri Verma, has informed that " During the Deepawali vacations, I was alone in the room when the English Teacher, Sri Krishnan C.C. came into the room and spoke indecent words with me and also tried to touch my body and hold me. On protesting, he went out of the room. When I narrated the incident to Music Madam, she told me to hush up the matter".

Sir, you are requested to file an F.I.R. against such a characterless teacher and proceed against him.

Date: 27.10.06

Applicant  
Sd/- Illegible  
Ramprakash (teacher)  
Purani Kotwali, Karbi  
Janpad, Chitrakoot, U.P.  
Mobile No.9935723759

Copy to:

1. The District Officer, Chitrakoot.
2. The Superintendent of Police, Chitrakoot.
3. The Minister of Human Resources Development, Govt. of India, New Delhi.
4. National Women Commission, Govt. of India, New Delhi.

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**ADVOCATE**

सेवा में,

श्रोमान् प्राचार्य महोदय

जवाहर नवोदय विद्यालय मानिकपुर जनपद चित्रकूट।

महोदय,

निवेदन के साथ अवगत कराना है कि प्राथों को पुत्रों कु० माधुरो वर्मा जो कक्षा 9 को छात्रा है। आपके विद्यालय से इसी वर्ष माइग्रेशन में सिक्किम जवाहर नवोदय विद्यालय राँची गई हुयो है। फोन से हुयो वाता में प्राथों को पुत्रों कु० माधुरो वर्मा ने बताया कि दोपावलो के अवकाश में मैं, अकेलो थों अंग्रेजों टोचर श्रो कृष्णन शोशो कमरे में घुस आये अलोलतापूर्ण बातें किया और शारोरिक स्पर्श एवं धर पकड किया। विरोध करने पर कमरे से बाहर चले गये। इस घटना को जब मैं सूचिक मैला से बताया तो उन्होंने घटना को दबा देने को कहा।

श्रोमान् जो से अनुरोध है कि ऐसे चरित्रहोन टोचर के खिलाफ एक दर्ज कराकर कार्यवाहो करने को कृपा करें।

प्राथों

२०११

रामपुराज अध्यापक

दिनांक 27.10.2006

पुरानो कोतवालो कवों

प्रतिलिपि-

जनपद चित्रकूट ५३८००

✓-श्रोमान् जिलाधिकारी

मो.बा. 9935723754

महोदय चित्रकूट

2-श्रोमान् पुलिस अधीक्षक महोदय चित्रकूट

3-श्रोमान् मानव संसाधन एवं विकासमंडो भारत सरकार नई दिल्ली

4-राष्ट्रीय महिला आयोग भारत सरकार दिल्ली।

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ADVOCATE

On the basis of the fire, a Sikkim case no. 24(4)SS 21 19/4/66 v/s 354 I&C registered against Krishnan C.C. English Garage at Jinni, Chavangla and investigation done  
vs.

  
Officer - In - Charge  
Ravangla Police Station  
Sikkim

फोन 03595.260549  
जawahर नवोदय विद्यालय  
मानव संराधन विकास मंत्रालय  
माध्यमिक एवं उच्चतर शिक्षा विभाग  
भारत सरकार  
रावंगला  
सालथ सिक्किम 737 139



jnvrss@rediffmail.com  
Ph-03595-260549  
Jawahar Navodaya Vidyalaya  
(Ministry of Human Resource Development Govt. of India  
Dept. of Secondary Education)  
RAVANGLA  
SOUTH SIKKIM - 737 139

Dated. 28.10.2006

F.2-8/JNVSS/2006-2007/Admin/372

To

Mr. Krishnan C.C.,  
PGT (English),  
JNV Ravangla, S.Sikkim.

Sub.:

Explanation about the incident happened with a Girl students Miss  
Madhuri Verma, Class IX.

Sir,

This is to inform you that I am in receipt of a written complaint by one of the migrated Girl students Miss Madhuri Verma, Class-IX through her House Mistress Mrs. Soma Chakraborty, Music Teacher, alleging that you had intentionally tried to misbehave with her on 20<sup>th</sup> and 21<sup>st</sup> October 2006.

On 20<sup>th</sup>, 04 girls (Miss Prasansha Pokrel, Class-X, Miss Luxmi Gurung, Class-X, Miss Priyanka, Class, IX and Miss Madhuri Verma, Class-IX) were watching the T.V. in your room. After some time two girls went away from the room to meet their parent coming from the home, one migrated girl also went away from the room to her hostel and one migrated girl Miss Madhuri Verma was sitting in your room and watching the T.V and that time you entered your room to take your Mobile which was ringing. While coming out with the Mobile, you touched her back purposely and that she ran away from the room.

ON 21<sup>st</sup> October 2006, she has alleged that you had called her to the Mess Store room after breakfast to give her apple. While she was entering the room, you lifted her up from behind and held her hand.

So you are hereby asked to explain the facts about the above mentioned allegations. You are also asked to explain how the girls were allowed to watch T.V. in your room. The explanation should be submitted to the undersigned within 12 hours. Otherwise disciplinary action will be initiated against you.

Principal  
Jawahar Navodaya Vidyalaya  
Ravangla, South Sikkim

Yours faithfully,

( Dr. Amar Nath Rai ),  
Principal  
Jawahar Navodaya Vidyalaya  
Ravangla, South Sikkim  
Sikkim - 737 139

CERTIFIED TO BE TRUE COPY

ADVOCATE

फोन 03595.260549  
जवाहर नवोदय विद्यालय  
ग्राम्य राष्ट्राधन विकास गंत्रालय  
ग्राम्यगिक एवं उच्चतार शिक्षा विभाग  
भारत राजकार  
रावंगला  
साझा-सिक्किम 737 139



-21-  
jnvrss@rediffmail.com

Ph-03595-260549

Jawahar Navodaya Vidyalaya  
(Ministry of Human Resource Development Govt. of  
India, Deptt. of  
Secondary Education)

RAVANGLA  
SOUTH SIKKIM - 737 139

3  
ANNEXURE - 62  
29

F.2-8/JNVSS/2006-2007/Admin/ ३८० - ३८१

Dated. 28.10.2006

OFFICE ORDER

The committee constituted of the following staff members to find out the facts regarding the incident related to Mr. Krishnan C.C., PGT (English) and one of the girls Miss Madhuri Verma, Class-IX. They should enquire out in details the facts of the incident and submit the report to the undersigned within 12 hours.

01. Sri Manohar Lal, PGT (Hindi) - *Chairman*
02. Shri R.R. Mishra, TGT (Hindi) - *Member*
03. Mrs. L.Promila Devi, Staff Nurse - *do -*
04. Mrs. Mamta Pawar, TGT (Math) - *do -*

*(Dr. Amar Nath Rai)*  
Principal

*Jawahar Navodaya Vidyalaya  
Ravangla, South Sikkim  
Sikkim - 737 139*

*Principal*  
Jawahar Navodaya Vidyalaya  
Ravangla, South Sikkim - 737 139

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*AB*  
**ADVOCATE**

TRANSLATED COPY

ANNEXURE-D

29<sup>th</sup> October 2006

To:

The Principal,  
JNV, Ravangla  
South Sikkim

Sub: Explanation about the allegation levelled against me by one of the students  
Madhuri Verma.

Ref: F.2-8/JNVSS/2006-2007/Admn/373 dated 28.10.2006.

Sir,

At the outset itself, I would like to make it clear that the allegations levelled against me are totally baseless, contrary to facts and an invention of fertile imagination. It is shocking to me, since such an incident has never happened in my twenty years of teaching life.

On 28<sup>th</sup> October 2006, after lunch, Laxmi Gurung and Prashansha Pokeral requested me to allow them to watch T.V. These two were the only last students to be moved out of school for the Deepawali Holidays. They were feeling bad since their parents were late in reaching the school to escort them. The girl students sometime come inside the room since my wife, TGT, Science, is a House Mistress. While they were watching, I was sitting outside the room, in the sun. Later one or two more students went inside, either Priyanka or Madhuri.

After sometime my mobile rang. I went inside to get it. While talking over the phone and as I walked out, my hand might have accidentally touched the girl. I am not sure about it. The allegations about the incident on 21<sup>st</sup> October is also beyond facts and seems to be a fabricated and well planned plot to trap me. On that day after breakfast it seemed that this child did not get the fruit distributed and hence she was permitted to take one from the store. While she was taking the fruit, I was standing outside the door. After she came out, I closed the door.

I would like to say that the incident has cause a lot of a mental agony and emotional torture and it is a case of defamation destroying my image and name as a teacher. Your goodself may kindly conduct an enquiry and verify the veracity of the above facts and satisfy yourself.

Therefore, I would like to request you to sympathetically consider my case and absolve me from the above mentioned allegations.

Thanking you.

Sd/- illegible

26.10.06

Krishnan C.C. PGT Eng.  
JNV Ravangla, South Sikkim

**CERTIFIED TO BE TRUE COPY**

  
ADVOCATE

29th October 2006.

ANNEXURE - D

(45)

-23-

29

The Principal  
JNV Ravangla  
South Sikkim

Sub: Explanation about the allegations levelled  
against me by one of the students Madhuri Verma  
Rojt: F-2-S/JNVS/2006-2007/Actn/1373 dt. 28-10-2006

Sir  
At the outset itself, I would like to make it clear that the allegations levelled against me are totally baseless, contrary to facts and an invention of fertile imagination. It is shocking to me, since such an incident has never happened in my twenty years of teaching life.

On 20th October 2006, after lunch, Lekshmi Chuning and Prashansa Pokeral requested me to allow them to watch T.V. These two were the only last students to be moved out of school for the Deepawali holidays. They were feeling bad since their parents were late in reaching the school to escort them. The girl students sometime come inside the room while my wife, Tmt. Science, is a Housemistress. While they were watching, I was sitting outside the room, in the Sun. Later one or two more students went inside, either Priyanka or Madhuri. After sometime my mobile rang. I went inside to get it. While talking over the phone and as I walked out, my hand might have accidentally touched the girl. I am not sure about it.

P.T.O

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ADVOCATE

South Sikkim

4. हेल्पर आयोग भारत सरकार  
4. HELPER AYOG BHARAT SARAKAR

The allegation about the incident on 21st October is also beyond facts and seems to be a fabricated and well planned plot to trap me. On that day, after breakfast, it seemed that this child did not get the fruit distributed, and hence she was permitted to take one from the store. While was taking the fruit, I was standing outside. After she came out, I closed the door.

I would like to say that the incident has caused a lot of mental agony and emotional torture and it is a case of defamation destroying my image and name as a teacher. Your goodness may kindly conduct an enquiry and verify the veracity of the above facts and satisfy yourself.

Therefore I would like to request you to sympathetically consider my case and absolve me from the above mentioned allegations.

Thanking you

Krishnan  
21/10/06  
Krishnan (C. PGT. Bif.)

JNV Ravangla  
South Sikkim

Journal Ravangla  
Ravangla, South Sikkim  
Gangtok

Set  
21/10/06

TRANSLATED COPY

ANNEXURE-E

To:

The Principal,  
JNV, Ravangla  
S. Sikkim

Sub: Information regarding the allegations against my husband, Mr. Krishnan C.C.  
(PGT Eng.).

Respected Sir,

This is to state, with due respect, that on 28<sup>th</sup> October, when I returned from my training programme, my husband had come to receive me near the S.D.M. Complex. On reaching home, I found two migration girls, Miss Madhuri Verma and Miss Priyanka Devi in my room, watching T.V. There didn't seem to be anything amiss, strange or even remotely suspicious of any untoward incident happening, either from the girls or from any other quarter. Since, they were watching, I didn't want to disturb them, so, I went and sat outside along with my husband even without freshening up. After nearly an hour or so, when the girls showed no sign of living, I went in and told them to go since I needed to freshen up. They left immediately.

On 21<sup>st</sup> October also I was very much present there itself with my husband. Everything was normal and created no doubt or suspicion about the alleged matter. Not only this, I was present throughout all the days till 26<sup>th</sup> October and no matter was brought to my notice till then. Only after leaving the station, to go to Kerela since my mother-in-law was seriously ill, did this alleged matter come to the open, and, we decided to return to our campus that very moment.

From the above facts, I should very vehemently stayed that this is a plot fabricated to trap and defame my husband's name and carrier of eight years as an ideal teacher in the Novodaya Vidyalaya Samiti.

Hence I earnestly plead your kindself to look considerably at this matter and absolve the allegations against my husband and help in getting back the lost prestige and image. I would be grateful to you throughout my life for this.

Thanking you.

Sincerely,  
Sd/- illegible (TGT Sc.)  
30.10.06  
Wife of Mr. Krishnan C.C.

**CERTIFIED TO BE TRUE COPY**

**ADVOCATE**

The Principal  
JNV Kharagpur  
S. Sikkim

Sub : - Information regarding the <sup>allegations</sup> against my husband, Mr. Krishan C.C (HIT Eng).

Respected Sir,

This is to state, with due respect, that on 20<sup>th</sup> October, when I returned from my training programme, my husband had come to receive me near the SDM Complex. On reaching home, I found two migration girls, Miss Madhuri Verma and Miss Priyanka Devi in my room, watching T.V. There didn't seem to be anything amiss, strange or even remotely suspicious of any unnatural incident happening, either from the girls or from any other quarter. Since they were enjoying watching, I didn't want to disturb them; so, I went and sat outside along with my husband. After nearly an hour or so, when the girls showed no sign of leaving, I went in & told them to go since I needed to freshen up. They left immediately.

On 21<sup>st</sup> Oct. also, I was very much present there itself, with my husband. Everything was normal and ~~as~~ extra no doubt of suspicion about the alleged matter. Not only this, I was present throughout all the days till 26<sup>th</sup> Oct. and no matter was brought to my notice, till then. Only after leaving the station, to go to Kharagpur, my mother-in-law was seriously ill, did this alleged matter come to the open, and, we decided to return to our campus, that very moment.

From the above facts, it should very evidently state that, this is a plot fabricated to keep ~~as~~ <sup>detain</sup> my husband's name and career of eight years as an ideal teacher in the Navodaya Vidyalaya, Samiti. Hence, I earnestly plead you find self to look considerably at this matter and absolve the allegations against my husband and help in getting back the lost prestige and image. I would be grateful to you throughout my life for this.

Thanking You,

Yours sincerely

Mr. Krishan C.C  
(husband of Mr. Krishan C.C)

Principal  
Swadhar Navodaya Vidyalaya  
Parvapura South Sikkim

CERTIFIED TO BE TRUE COPY

ADVOCATE

TRANSLATED COPY

**ANNEXURE-F**

To:

The Principal,  
Jawahar Navodaya Vidyalaya,  
Ravangla, South Sikkim,  
Sikkim.

Sub: With regard to F.2-8/JNVSS/2006-2007/Admin/345 dated 28.10.2006,

Sir,

With reference to your above mentioned administrative letter, the Members of the Committee formulated thereunder, investigated into the subject matter and the following facts have emerged as enumerated below:

01. That although the application received by fax from the father of Kumari Madhuri Verma states about Sri Krishnan C.C., entering the Girls' Hostel. Whereas the girl has by writing admitted that she herself had gone to the residence of Sri Krishnan C.C., alongwith Kumari Prashansa, Class-X and Kumari Laxmi, Class-X and was with them only. Smt. Soma Chakravorty, who is the House Mistress and stays with the girl students in the House, has routed the suggestion of entrance of any male in the Girls Hostel and has categorically stated that the same is impossible.
02. That Kumari Madhuri Verma has specified in the context of her father's application that she had gone to the room of Sri Krishnan C.C. along with Kumari Laxmi and Kumari Prashansa, herself. She does not even have the permission from the house mistress to move out of the hostel alone and she had gone to the room of Sri Krishnan C.C. without permission.
03. That all the teachers as well as students have unanimously held in favour of the conduct and behaviour of Sri Krishnan C.C. that his conduct and behaviour has been teacher worthy in this school.
04. That he has categorically denied the allegation levelled against him as false, baseless and irrelevant.
05. That the Committee recommends that the said Sri Krishnan C.C. should without any further delay, be removed from staying next to the girls hostel and should be given accommodation elsewhere.

**CERTIFIED TO BE TRUE COPY**

*W*  
**ADVOCATE**

06. That Sri Krishnan C.C. resides with his wife. On 20<sup>th</sup> he was not alone in his room and his wife was with him also on 21<sup>st</sup>. Such allegations against any married man in the presence of his wife seem unbelievable.
07. That Kumari Laxmi, Kumari Prashansha and Kumari Priyanka have also denied having witnessed any such untoward incident with Kumari Verma.
08. That based on the facts enumerated above, the Committee has reached the conclusion that maligning the dignity and character of any teacher on baseless and ambiguous allegation, is not correct.

The above is submitted to the respected Principal for necessary action.

Encl:

1. Written Statements of all  
Concerned-Nos.05. Sd/- Illegible  
1. (Manohar Lal)  
P.G.T. Hindi
2. Sd/- Illegible 30.10.06  
(Raghav Ram Mishra)  
P.G.T., Hindi
3. Sd/- Illegible  
(L. Promilla Devi)  
Staff Nurse
4. Sd/- Illegible  
(Mamta Pawar)  
T.G.T., Maths.

प्रधानान्नाय

जल्दी हर नवोदय विद्यालय

राबर्गां-दक्षिण-सिक्किम

सिक्किम।

विषय:- संसाधिका सं. 2-8/न० नं. नं. नं. रस० रस०/२००६-२००७/प्रश्ना संगीत  
पत्रों का ३४५ दिनों का २८.१०.२००६ के विषय में।

मत्तृष्म, आपके उपरोक्त संदर्भित लार्मालाय-आदेश के सन्दर्भ में गठित समिति के सदस्यों ने विषयात्मक अनुसन्धान प्रक्रिया जिससे अप्पोवत् क्रमशः विनुकार तथ्य प्रकट होते हैं:-

1. यहां कि कुठ भालुरी वर्गी के पिता से जो प्रार्थना-पत्र ऐससे द्वारा प्राप्त हुआ है, उसमें श्री कृष्णन् शी. शी. के बालिका छानाकासु में घुसने की बात लिखी गई है जब उके बालिका ने लिखित स्वीकृति किया है, उसमें श्री कृष्णन् शी. शी. के निवास पर कुठ प्रश्नों के द्वारा उसकी गई है जो कि वह स्वयं ही श्री कृष्णन् शी. शी. के साथ-साथ ही रही है। श्रीमती सोमान्धकरती एवं कुठलक्ष्मी काम्पा-दसु के साथ-साथ ही रही है। उसकी सदन प्रभारी है और सदन में ही छानाओं के साथ रहती है जो कि सदन प्रभारी है और सदन में प्राविष्ट होने की बात उसे से किसी भी पुरुष के बालिका सदन में हो असम्भव बताया है। श्री खारिज की हेतु तथा स्वाठा स्वप्न में हो असम्भव बताया है।
2. यह कि कुठ भालुरी वर्गी जो आपने पिता के प्रार्थना-पत्र के आलोकन में साठ श्री खारिज की हेतु तथा स्वाठा स्वप्न में कुठ लक्ष्मी एवं श्रीमती के बालिका ने उसकी सदन-स्वामिनी से अकेले निकलने की अनुमति भी नहीं है, तथा वह बिना अनुमति ही श्री कृष्णन् शी. शी. के कामर में गई थी।
3. यह कि श्री कृष्णन् शी. शी. के डाक्यार-विचार एवं व्यवहार के लिए उनका कामर में गई थी।
4. यह कि उन्होंने आपने ड्यूरलगाए गए उत्तरोप लायल, निराधार एवं अनोन्यका लिए हैं।
5. यह कि समिति वा सुशास्त्र है कि श्री कृष्णन् शी. शी. को आविष्कर अन्योन्यका लिए हैं तथा उनकी पत्नी दिनों की श्री उनके साथ लाना वा उनकी विद्यालय में शिक्षा को नियत ही रहा है।
6. यह कि श्री कृष्णन् शी. शी. अपनी पत्नी के साथ रहते हैं, दिनों के २० की वजह से उनकी पत्नी जो उनके लिए उनकी पत्नी दिनों की श्री उनके साथ रहते हैं तथा उनके लिए उनकी पत्नी के साथ रहते हैं, जो उनकी पत्नी के उपर्युक्त में है। श्री कृष्णन् शी. शी. अपने उनका उपर्युक्त लिए हैं।

Principal  
Navodaya Vidyalaya  
Manglang, South Sikkim  
Date: 20/10/2006

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ADVOCATE

यह कि कु० लाल्मी, कु० रश्मि एवं कु० प्रियका ने श्री कु० लग्नी के  
साथ हुई लिंगी अन्तर्भुक्ति घटना को नौकरी की बात खबार कर्ता  
के द्वारा किया गया था।

08. यह कि उपरोक्त ताजे तथा नें जावारपरामिति द्वारा निर्दिष्ट  
पर पुरुषी होके अप्रत्याशित एवं संविधारण में लिंगी विकास  
के आदर्श-पारित वा उल्लिखित कारण विकास होता है।

आख्या माननीय प्रमाणित जी सेवा में आवश्यक  
कार्यवाही हुई सम्प्रोषित है।

संलग्न क्र.:-

1. सन्दर्भितों के लिखित विवर

सं० ०५

२०१०/१०/०६

Sezdar Navodaya  
Samangla, South Sikkim

① (मनोहरलाल)  
जी० जी० दी० हिन्दी  
२०१०.१०.२०१६

② (रीवार रमामण)  
जी० जी० दी० हिन्दी  
२०१०.१०.२०१६

③ (एन० प्रभिलाल दत्त)  
होल्ड-नियंत्रण  
२०१०.१०.२०१६

④ (ममता पाता०)  
जी० जी० दी० गणित  
२०१०.१०.२०१६

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20/11/06

RESPONSE NO. 2448  
DATED... 19/11/06

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## FIRST INFORMATION REPORT

Section 154 CRPC

1. District. South Sikkim PS: Ravangla, Year: 2006 FJR No: ..... Date: 19/11/06

2. (i) Act(s): IPC, Section(s): 354,  
 (ii) Act(s): —, Section(s): —  
 (iii) Act(s): —, Section(s): —

3. Occurrence of Offence: Day: ..... Date: — Time: — (hours).  
 (b) Information received at PS: Date: 19/11/06, Time: 0945 (hours). GD Entry No: 109,  
 (c) General Diary Reference: Entry No. (if any): — Time: — (hours).

4. Type of Information: Written/Oral: Written, By: Police Constable

5. Place of Occurrence: (a) Direction and Distance from PS: J.N.V. made the scene of victim,  
approx. 3 Kms. away north/west, direction  
 (b) Address: From. P.S.

(c) In case the above falls outside the limit of this Police Station, the name of PS: ..... Distt: ..... Karbi

6. Complainant/ Informant: Mr. Ram Prakash, Headmaster, C/o Kotwali, Karbi Chitrali  
 (a) Name: Mr. Ram Prakash, (b) Father's/Husband's Name: .....  
 (c) Date/ Year of Birth: ..... (d) Nationality: .....  
 (e) Passport No. ..... Date of Issue ..... Place of Issue .....

7. Data of known/suspected/unknown accused with full particulars: (Attach separate sheet if necessary).  
Mr. Krishnan C.C. Teacher J.N.V. Ravangla

8. Reasons for delay in reporting by the Complainant/Informant: .....  
To, Judicial Magistrate  
C.W.M., South West District  
South Sikkim  
Received today  
seen

9. Particulars of properties stolen/involved: (Attach separate sheet).  
Mr. Krishnan C.C. Teacher J.N.V. Ravangla

10. Total value of properties stolen/involved: .....  
Rs. 10/-

11. Inquest Report/ UD Case No. if any: .....  
None

Mr. Krishnan C.C. Teacher J.N.V. Ravangla  
Officer in Charge  
Wingla Police Station  
South Sikkim  
Received this day  
South District

CERTIFIED TO BE TRUE COPY

ADVOCATE

1. written complaint of one Sh. Ram Deokar, c/o, M/s. Kalyani Knit  
FIR (Contents : (Attach separate sheet if required).  
FIR Knitwear and some others through the  
CT, Deokar and others received which is reproduced as no.

સ્વાધી, સ્વાધી, સ્વાધીન, સ્વાધીનાથ, સ્વાધીનાથ,

ଖବାହର ଶୌଭ୍ୟ ଶିଳ୍ପିତ୍ୱ ମାତ୍ରକୁପ୍ରଦ ଖାୟହ ମେଲାକୁଟି ।

महिदय, निषेद्ध के लाभ अपेक्षा तो ज्ञान है तो प्राची को पुनर्जीवन साधन  
वर्कों की जला रही कल्पा ही आपके विचारण से क्षमा कर्ता गाड़गुड़ार  
सिद्धिज जगह पर्वत के विचारण रामनन्दा नहीं हैं। तो तो ही विचारण  
बातों से जारी ही जीवनी जूँ लालकी बसी है कलाया जैसे। विद्युतानीक  
अपेक्षा नहीं उमरेमें अनुलोदी भी अन्नजा दृश्य गृह दृश्य गृह दृश्य गृह  
से दृश्य भावे विचारणापर्वते विचारण और ठारी विचारण रक्षण से हर  
प्रकृति विचारण। विचारण तरह पर कर्मों से भावर अलै गण तरह विचारण  
से मनुषिक भूमि से विचारण तो उच्चों विचारण की दृश्य दृश्य दृश्य  
भी भूमि भी है अनुष्ठान के लिए उपर असंगति विचारण के विचारण  
रक्षण भी है अनुष्ठान के लिए उपर असंगति विचारण के विचारण

18715: 27/10/2006.

~~W. D. L. R. H.~~

॥ असाद विद्वान्विद्यार्थी गणेशय विग्रह ॥

२) श्रीमान् युवेन्द्र अध्याधारु चंद्रेश्वर मिश्र

उ/ प्राचीन मात्रा संसाधन इवं विवरणात्मका भारत  
प्राचीन अवृत्ति आदी भारत संसाधन विवरण ॥

1/16/18

ରାମନ୍ଧୁର ଅଧ୍ୟାତ୍ମିକ  
ପ୍ରାଚୀନ ବିଜ୍ଞାନାବଳୀ  
ଜୁଲେ ୨୦୨୦ (୩୦୨୦)  
ସଂପର୍କ 1135723759

13. Action taken: Since the above report reveals commission of offence(s) vide Entry No.2, the case is registered and

investigation is taken up/directed \* .....  
to take up the investigation/ transferred to PS.....  
account of jurisdiction.....

### FIR read over

Ram Prakash

Purani Koonthal - Karvi

**Officer-in-Charge  
Police Station**

14. Signature/Thumb Impression of the complainant or informant.

15. Date and Time of despatch to the Court: 19/6/06, at 1700 hrs.

Name: Rashan Giswog

Rank: S.L.

-33-

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**NAVODAYA VIDYALAYA SAMITI**  
**REGIONAL OFFICE : NONGRIM HILLS SHILLONG-793003**  
**(Ministry Of Human Resource Dev.**  
**Department OF Education)**  
**Telephone No : 0364 : 2521363 / Fax No. : 0364 -521362**  
**email : [navsam@sancharnet.in](mailto:navsam@sancharnet.in) / [nvsroshillong@rediffmail.com](mailto:nvsroshillong@rediffmail.com)**

F. NVS (SHR)/Pers./CC Krishnan/ 06/ 3739

Dt. 27/11/06

**ORDER**

Whereas a disciplinary proceedings against Sh. C.C. Krishnan, PGT (Eng.), JNV, South Sikkim is contemplated.

The undersigned in exercise of the powers conferred by sub Rule (1) of Rule 10 of Central Civil Services (Classification control and appeal) rules 1965 hereby places Sh. Krishnan C.C. PGT (Eng.), JNV, District South Sikkim under suspension with immediate effect.

It is further ordered that during the period that this order shall remain in force, the hqr. of Sh. C.C. Krishnan, PGT (Eng.) shall be JNV district West Sikkim and the said Sh. C.C. Krishnan shall not leave the hqr. without obtaining the prior permission of the undersigned.

  
(D. HAZARIKA)  
DEPUTY COMMISSIONER

To

Sh. C.C. Krishnan,  
PGT(Eng.),  
JNV, Distt. South Sikkim.

{ through Principal, JNV, District South Sikkim.

Copy to:

1. The Principal, JNV, West Sikkim/South Sikkim.
2. The Assistant Commissioner (Pers.), NVS, New Delhi – along with a copy of the Inquiry report and connected documents for information and necessary action.
3. Vigilance Cell, NVS, New Delhi.
4. Admn. Wing, NVS, RO, Shillong – with a copy of the Inquiry report and connected documents for further action.

5. The Deputy Commissioner, NVS, RO, Lucknow.

  
DEPUTY COMMISSIONER

CERTIFIED TO BE TRUE COPY

  
ADVOCATE

TRANSLATED COPY

ANNEXURE-I1

To:

The Deputy Commissioner,  
Navodaya Vidyalaya Samiti,  
Nongrim Hills, Regional Office,  
Shillong, Meghalaya.

Sub: Regarding the innocence of Sri Krishnan C.C., P.G.T., English.

Sir,

The applicant's daughter, Kumari Madhuri Verma had gone to study at JNV Ravangla, South Sikkim, Sikkim under the Migration Scheme of your Vidyalayas. In this context, the telephonic information given to me by my daughter from there, under the influence of someone or under pressure, with regard to indecent behaviour of Sri Krishnan C.C., with her, on having met her after her return from Ravangla, I have come to learn that no such incident took place due to which an innocent teacher should have to deal with a departmental enquiry.

I am writing this statement without any pressure, in my complete healthy mental state and I shall not make any changes in it in future and am ready to withdraw the aforementioned dispute from Court.

Sd/- Ramprakash,

Yours sincerely  
Purani Kotwali Karbi  
Janpad, Chitrakoot, U.P.

Copy to:

Principal, J.N.V., Manikpur, Chitrakoot.

**CERTIFIED TO BE TRUE COPY**

*AN*  
ADVOCATE

ऐतामि-

उपायुक्त नवीनीकान्त विद्यालय समिति ना  
नानगिरी दिल्ली, रीजनल अफिस  
मिल्लेग, (मैदानग)

विवरण :- श्री कृष्णन सी. ती. पी. जी. टी. अंगूजी जी निदेशका के बारे में ।

महोदय,

प्रार्थी की पुत्री कुमा राधुरी कमा आपके किलालय ते प्रव्यवन योजना के अन्तर्गत न००५० राकेला-दीधिष तिर्क्षत, तीर्क्षत ल्ला नक्म मे अध्ययनार्थ गई थी। वहाँ से भेटी पुत्री ने किसी के बहावे या दबाव मे अपने ताथ श्री कृष्णन सी. ती. के द्वारा अवलील हरक्त की जो दूरभाषीय सूचना दी थी, उनके बारे में भेटी पुत्री के राकेला ते नौटकर मुझसे मिलने पर इत हुआ है कि उसके ताथ ऐसा कुछ नहीं हुआ जिसके कारण किसी निदेशक शिक्षका जो किसी अनुशासनात्मक कार्यवाही को ब्लेना पड़े ।

यह बयान मै बिना किसी के दबाव के पूर्ण स्वता मानसिक दशा मे लिख रहा हूँ और भीव्य मे भी इसमे छोड़ परिकर्तन नहीं क्षम्गा और उसके संदर्भित बाद जो न्यायालय ते वापत लेने को तैयार हूँ ।

उत्तिलिपि- प्रव्यवन चार्पी-जन० न० वि०  
भारतिकपुरुष, निल्लेग

रामपुकार  
भवदीय विवाहपात्र

पुरानी कोतवाली कवी  
जनपद-निमित्त

कुमा राधु

TRANSLATED COPY

ANNEXURE-I2

To:

The Deputy Commissioner,  
Navodaya Vidyalaya Samiti,  
Nongrim Hills, Regional Office,  
Shillong, Meghalaya.

Sir,

I was sent to study in class IX of JNV Ravangla under the Migration scheme of your school. Now I am studying in my previous school at Manikpur. While studying at JNV Ravangla, a complaint was lodged by my father against Sri Krishna C.C., English Teacher for his indecent behaviour, but nothing like that had happened with me. As is it, no male teacher enters the hostel of the girl students. Whatever representation I had given earlier over there, as well whatever I had complained to my father, I had done under pressure of the people there. I do not want that a teacher should be punished on some complaint on my character.

I have not given this statement due to any pressure, and am writing this in a healthy state of mind and I will not change this in future.

Yours faithfully,

Sd/- Madhuri Verma  
Class-IX  
JNV-Maniknagar,  
Chitrakoot (U.P.)

Copy to:-

1. The Principal, JNV, Maniknagar, Chitrakoot.

**CERTIFIED TO BE TRUE COPY**

**ADVOCATE**

-37-

मित्रों-

3 पायुस्त नवोत्तम विद्यालय विभाग  
नागरिकी इलाह, राजस्थान राज्य  
गोलोंडा, (भेद्यालय)

१०

महोदय,

मेरे आपके विकालय से प्रकान योजना मे जनरलीविं रायगढ़ा मे क्षा नो  
मे पढ़ने के लिये भेजी गई थी। अब मे अपने पूर्व के हाती विकालय मानिक्युर मे  
पढ़ रही है। जनरलीविं रायगढ़ा मे पढ़ते तथा श्री कृष्ण सीवों अंग्रेजी शिक्षक  
के द्वारा मेरे ताथ अलीन हरक्ष भी जो शिक्षापत्र मेरे पिता जी ने किया है, वैसा  
मेरे साथ कुछ हुआ ही नहीं है। वैसे भी छात्रों के आवास मे कोई भी दुर्घ  
शिक्षक पुरेश नहीं करते हैं। कहाँ पर मैंने जो भी पुराधना पर पहले दे दिया था  
एवं पापा जी से फोन पर शिक्षाका किया था कह कहीं के लोगों के दबाव मे  
आकर लिय दिया था। मेरे यह नहीं चाहता कि मेरे चरित्र पर कोई आधम  
लगाकर जिसी शिक्षक को दीण्डत किया जाए।

मेरे यह विवाह दिना लिती के दबाव मे, तथा मनोविद्या मे लिय दे रही  
है और अधिकाय मे भी इसको नहीं बदलूँगी।

पुराधनाप्राप्ति- प्रत्याज्ञानाप्राप्ति जनरलीविं  
मानिक्युर, गोलोंडा

आपकी आदानपानी शिक्षा

माधुरी वर्मा

माधुरी वर्मा

क्षा - नो

जनरलीविं मानिक्युर

चिन्हकूट ३००५०५

CERTIFIED TO BE TRUE COPY

✓

ADVOCATE

ANNEXURE-J

TRANSLATED COPY

Sir,

I would like to compromise in the dispute pending before the Court against Sri Krishnan C.C., English teacher, J.N.V, Ravangla, Sikkim.

Date: 21.02.2007

Sd/-

RamPrakash,  
Purani Kotwali,  
Karvi, Chitrakoot  
Uttar Pradesh.

**CERTIFIED TO BE TRUE COPY**

**ADVOCATE**

ग्रन्थ

ग्रन्थालय वार्षिक दृश्य, ज० न० छ० श० -

वार्षिक ग्रन्थ के विवरण एवं विवरण-प्राप्ति

ग्रन्थ का वर्णन एवं विवरण-प्राप्ति

प्राप्ति

प्राप्ति

Date - 21-2-07

प्राप्ति

प्राप्ति

CERTIFIED TO BE TRUE COPY

ADVOCATE

-40-

## ORDER SHEET

NO

In the court of THE JUDGE, LOK ADALAT(S&amp;W) AT NAMCHI.

No. Lok Adalat Case No: 14/2007  
State VersusKrishnan Cheralan Chindan  
s/o Late C.K. Chindan  
of Kadumini, Cherapuzha

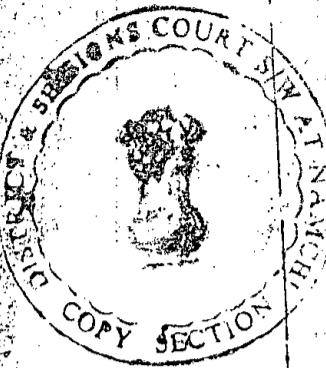
Sl No.	Date	Orders with signature of the Presiding Officer	Office notes as to action taken on order ( if any ) and date.
	24.2.2007	<p>Case file received on transfer from the Court of the Lt. Judicial Magistrate, South at Namchi.</p> <p>Register it as Lok Adalat Case.</p> <p><del>ISSUE SUMMONS TO THE PARTIES</del></p> <p>To:- 9.3.2007.</p> <p style="text-align: right;">Sd/- Judge, Lok Adalat(S&amp;W) Namchi.</p>	
	9.3.07.	<p>Complainant and the accused present. They filed a joint petition of compromise.</p> <p>The Offence involved under Section 354 I P C which is compoundable with the permission of the Court and the permission has been granted by the referring Court.</p> <p><del>ISSUE SUMMONS</del></p>	

SGPG-19/DSJ S/W 8000 Cps /3.8.2001

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ADVOCATE

Office  
taken on 0



Sl. No.

Date

Orders with signature of the Presiding Officer

I seen no reason not  
allowing the compromise petition.  
Hence the same is accepted and  
the case stands compounded.  
Consequently the accused is  
hereby acquitted.

Sd/-  
Member  
Lok Adalat,  
Namchi

Sd/-  
Judge,  
Lok Adalat,  
Namchi.

CERTIFIED TO BE A TRUE COPY

Sd/-  
Signature of the District & Sessions Judge  
Banks & 5th Nov 1981

Case No. .... Lok Adalat  
Date of application ..... 9-3-81  
Date of remittal of defect ..... 9-3-81  
Date of remittal of defect ..... 9-3-81  
Copy to ..... 9-3-81  
Copy to witness on ..... 9-3-81  
Total number of pages ..... 4 Pages  
Total cost paid ..... Rs. 4/-

Sd/-  
Signature of the Clerk  
Court of the Sessions Judge  
Banks & 5th Nov 1981

Shastri Bhawan  
New Delhi I

-42-

453

26/6/07

क्रमांक - 29244151  
टेल: 29244152-53-54प्रमाणित  
प्रमाणित

नवोदय विद्यालय समिति  
(राष्ट्रीय संवर्धन सिविल सेवा के लिए विशेष विद्यालय के रूप में संचालित जाति समाज के लिए विशेष विद्यालय)

भारत सरकार  
ए-२८ वैद्याश कालोनी  
नई दिल्ली ११० ०४८

F.No.9-48/2006-NVS (Estt)

June 8, 2007

ORDER

WHEREAS a complaint of moral turpitude involving exhibition of immoral sexual behavior towards a girl student was received against Shri C.C.Krishnan, PGT (Eng) during his posting at JNV South Sikkim.

AND WHEREAS an inquiry conducted regarding these charges has established that said Shri C.C.Krishnan, PGT (Eng) is *prima facie* guilty of moral turpitude involving exhibition of immoral sexual behavior towards a girl student of JNV South Sikkim.

AND WHEREAS it is felt that it is not expedient and practicable to hold a regular inquiry under the provisions of Central Civil Services (Classification, Control and Appeal) Rules, 1965 in the matter on account of serious embarrassment it will cause to the concerned student and his guardians.

NOW THEREFORE the undersigned in the capacity of Director (now Commissioner), Navodaya Vidyalaya Samiti in exercise of powers conferred under the provisions of Notification No.F.14-2/93-NVS(Vig) dated 20.12.1993 of Navodaya Vidyalaya Samiti, hereby terminates the services of said Shri C.C.Krishnan, PGT (Eng), JNV South Sikkim with immediate effect. Shri C.C.Krishnan will be paid pay and allowances for three month as admissible under the rules in lieu of the notice period.

  
(U. Nabakishore Singh)  
Commissioner

Shri C.C.Krishnan  
PGT (Eng)  
JNV South Sikkim

Copy to :-

Deputy Commissioner, NVS, Regional Office, Shillong with directions to relieve Shri C.C.Krishnan, PGT (Eng), JNV South Sikkim at his level also with immediate effect.

CERTIFIED TO BE TRUE COPY



ADVOCATE

26/06/2007 16:16 FAX

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WY

3/61

NAVODAYA VIDYALAYA SAMITI  
 REGIONAL OFFICE  
 NONGRUM HILLS SHILLONG-793003  
 (Ministry Of Human Resource Dev.)

Phone No.: 0364 -2521363  
 Fax No. : 0364 -2521362  
 email: [nvsam@sancharnet.in](mailto:nvsam@sancharnet.in)  
[nvsroshillong@rediffmail.com](mailto:nvsroshillong@rediffmail.com)

F.2 7/2006/NVS(EHRA)/Per/ 12/06/07

Dated 26/06/07

To

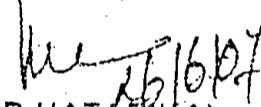
The Principal,  
 Jawahar Navodaya Vidyalaya,  
 Ravangla, Dist. South Sikkim,  
 Sikkim.

Sub: Termination order of Shri C.C.Krishnan, PGT (English) JNV South Sikkim  
 on the grounds of moral turpitude-req.

Sir,

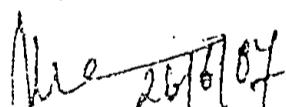
Please find enclosed herewith the NVS Hqrs. letter No.9-48/2006-NVS(Estt) dated June 18, 2007 the termination order to be served and relieve the person concerned immediately with three month pay and allowances for as admissible under the rules in lieu of the notice period. Kindly treat it as most urgent and intimate the action taken to this effect to NVS R.O. Shillong without delay.

Yours faithfully,

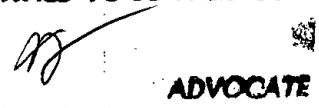
  
 (D.HAZARIKA)  
 DY.COMMISSIONER

Copy to:

01. Individual concerned for compliance.
02. All Asstt. Commissioners, NVS R.O. Shillong for information.
03. Accounts Section.
04. Office copy.

  
 DY.COMMISSIONER

CERTIFIED TO BE TRUE COPY

  
 ADVOCATE

R

JNV Campus

24th July 2007

-44-

To  
 Sri Arjun Singh  
 Honorable Minister of HRD  
 Government of India  
 Shastri Bhavan  
 New Delhi.

Subject :- Appeal to kindly revoke my termination – regarding.

R/Sir,

I had been serving in Navodaya Vidyalaya Samiti as PGT- English for 8 years. I sincerely rendered my service, always achieving very good result. Twice I was awarded by 'GURU PRAVEEN' for my best performance. I am staying with my wife and 5 year old son at JNV Campus, South Sikkim, Sikkim.

Sir, I was falsely implicated in a case by a migration girl student, with the tacit support of some people here. Wrong information was given to the girl's father who in turn complained against me. On the basis of his unpremeditated complaint I was kept under suspension.

Later on the girl went back to her parent Vidyalaya. Subsequently, on realization of the truth, the father and the girl gave in writing that nothing wrong was committed by me. The girl admitted that she was compelled to make such statements. The guardian wrote that he complained in a hurry and on proper enquiry found me to be innocent. A court case filed against me was, thereafter settled in the Lok Adalat and I was given acquittal.

An enquiry committee constituted in the school level found the allegation against me baseless and so declared me to be innocent.

But the Samiti has terminated me without taking into consideration the written statements of the girl and her father and also the verdict of the Lok Adalat.

Sir, I have a very old mother who is totally dependent on me I am the bread winner in a family of 7 brothers and sisters. The lives of many people depend on me and my job is at your mercy.

After my termination, we, (my wife, child and me) personally met the Commissioner, Shri. O. Nabakishore Singh sir, the Joint Commissioner, Shri Khanna sir and Deputy commissioner Shri Mukesh sir. They were sympathetic and suggested us to appeal to you, since only you can revoke the commissioner's order.

Therefore, I earnestly request you to sympathetically consider my case and kindly revoke my termination order. I shall always remain indebted to you along with my family members for this kind deed of yours.

Yours Truly  
 Krishnan  
 Krishnan C.C.

*CERTIFIED TO BE TRUE COPY*  
 ✓  
 ADVOCATE